

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF SHRI VISHNU
EATABLES (INDIA) LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SHRI VISHNU EATABLES (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	29/03/1996
3.	Authority under which corporate debtor is incorporated /registered	ROC DELHI
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U15312DL1996PLC077680
5.	Address of the registered office and principal office (if any) of corporate debtor	812, D MALL, 8TH FLOOR NETAJI SUBHASH PALACE, PITAMPURA, NEW DELHI 110034
6.	Date of closure of Insolvency Resolution Process	16/01/2024
7.	Liquidation commencement date of corporate debtor	16/01/2024 ORDER RECEIVED 01/02/2024
8.	Name and registration number of the insolvency professional acting as liquidator	IBBI/IPA-003/IP-N00377-C01/2017-2018/10143
9.	Address and e-mail of the liquidator, as registered with the Board	GG1/144/C VIKAS PURI, NEAR PVR CINEMA, NEW DELHI 110018 PSGURLEENSONI@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the liquidator	GG1/144/C VIKAS PURI, NEAR PVR CINEMA, NEW DELHI 110018 LIQUIDATIONVISHNU@GMAIL.COM
11.	Last date for submission of claims	15TH FEBRUARY, 2024

Notice is hereby given that the National Company Law Tribunal Court II, New Delhi) has ordered the commencement of liquidation of the SHRI VISHNU EATABLES (INDIA) LIMITED on 16/01/2024 [date of passing of order of liquidation under section 33 of the Code].

The stakeholders of SHRI VISHNU EATABLES (INDIA) LIMITED are hereby called upon to submit their claims with proof on or before 15th February, 2024 [the date falling thirty days from the liquidation commencement date], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims in form D with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. **Form C for OC . For Employees/workman form E. any other in Form G.**
Weblink : <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : PRABHJIT SINGH SONI

Date and place: : NEW DELHI THE 1ST FEBRUARY, 2024



Submission of false or misleading proofs of claim shall attract penalties.
Date: 02.02.2024
Place: New Delhi

Kailash Chander Jain, Liquidator
Regn. No: IBBI/PA-001/IP-P01573/2018-2019/12407

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHRI VISHNU EATABLES (INDIA) LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SHRI VISHNU EATABLES (INDIA) LIMITED
2.	Date of Incorporation of Corporate Debtor	29/03/1996
3.	Authority under which Corporate Debtor is Incorporated/Registered	ROC DELHI
4.	Corporate Identity Number of Corporate Debtor	U15312DL1996PLC077680
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	812, D MALL, 8TH FLOOR NETAJI SUBHASH PALACE, PITAMPURA, NEW DELHI - 110034
6.	Date of closure of Insolvency Resolution Process	16/01/2024
7.	Liquidation commencement date of Corporate Debtor	16/01/2024 ORDER RECEIVED 01/02/2024
8.	Name and Registration number of the Insolvency professional acting as Liquidator	IBBI/PA-003/IP-N00377-C01/2017-2018/10143
9.	Address and E-mail of the liquidator, as registered with the Board	GG1/144/C VIKAS PURI, NEAR PVR CINEMA, NEW DELHI - 110018 psgurleensoni@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	GG1/144/C VIKAS PURI, NEAR PVR CINEMA, NEW DELHI 110018 liquidationvishnu@gmail.com
11.	Last date for submission of Claims	15 th February, 2024

Notice is hereby given that the National Company Law Tribunal Court II, New Delhi) has ordered the commencement of liquidation of the **SHRI VISHNU EATABLES (INDIA) LIMITED** on 16/01/2024 [date of passing of order of liquidation under section 33 of the Code].

The stakeholders of **SHRI VISHNU EATABLES (INDIA) LIMITED** are hereby called upon to submit their claims with proof on or before 15th February, 2024 [the date falling thirty days from the liquidation commencement date], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims in form D with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Form C for OC. For Employees/workman form E. any other in Form G. Web link : <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : PRABHJIT SINGH SONI
Date and place : NEW DELHI THE 1ST FEBRUARY, 2024



NORTHERN RAILWAY NOTICE FOR E-AUCTION

Senior Divisional Commercial Manager/Freight, Delhi Division, Northern Railway, in terms of Railway Board letter no. 2022/TC(FM)/10/04 dated 13.06.2022, invites bids through e-Auction (www.ireps.gov.in) for leasing of parcel space of **SLR compartments and Parcel Vans** (on round trip basis) for a period of **two years** as per detail and schedule given below:-

S. No.	Date & time of e-Auction	Assets to be auctioned
1.	02.02.2024 at 10:30 am	12191 (F1, F2 & R1), 12457 (F1, F2 & R1), 12572 (F1), 12918 (F1), 14041 (R1), 14316 (F1), 14507 (F1, F2 & R1), 15035 (F1 & R1), 15657 (F1), 19338 (F1), 20914 (F1), 20946 (F1), 20958 (F1), 22429 (F1), 22463 (F1), 22482 (F1)
2.	05.02.2024 at 10:30 am	22168 (F1), 20473 (F1), 20409 (F1, 14731 (F1), 20473 (R1), 22950 (F1), 15060 (F1), 12066 (F1), 12428 (F1), 14731 (R1), 22168 (F2), 15060 (R1), 22986 (F1), 13430 (F2), 20488 (F1)
3.	06.02.2024 at 10:30 am	12005 (F1), 12038 (F1), 12148 (R1), 12481 (F1, F2 & R1), 14714 (F1), 22421 (F1, F2 & R1), 22438 (F1)
4.	07.02.2024 at 10:30 am	01 LVPH (24 tonnes) on round trip basis in each train - 12226/12225, 12236/12235, 12284/12283, 12425/12426, 12432/12431, 12442/12441, 12445/12446, 12488/12487, 14033/14034, 22412/22411, 22420/22419, 22428/22427, 22429/22428

इंडियन बैंक

इलाहाबाद

[Appendix IV-A (Sec Sale Notice for Sale

E - Auction Sale Notice for Sale of Immovable Assets and Enforcement of Security Interest Act, 2002 read with provi

Notice is hereby given to the public in general and in particular to the mortgaged/charged to the Indian Bank, Secured Creditor, the Symb Bank, Secured Creditor, will be sold on "As is where is", "As is what is" to the Indian Bank, Secured Creditor from the following Borrower (s) the respective property/ies are furnished below.

Name of Borrower/
Mortgagor/Guarantor

Description
Pr

Branch: Firozabad Main, Phone No. 908488

Borrower- M/s CPS College Etora Khasra No. 494 Khata No. 26, Mauza Etora, Makkhanpur Road, Firozabad, Directors & Promoters- Mr. Krishanveer Singh S/o Shri Chakrapal Singh, Mortgagor & Guarantors- 1. M/s CPS College, 2. Mr. Krishanveer Singh S/o Shri Chakrapal Singh, 3. Mr. Omvir Singh S/o Shri Chakrapal Singh

Equitable Mortgage of part and parcel No. 26, 2/3rd Part of Gata No. 494, Property in the name of M/s C P S C Road, North: Kh. No. 494, South: Kh. Equitable Mortgage of Vacant P Mauza Himayunpur, Nagla Moti F in the name of Mr. Omvir Singh, West: Rasta 16Ft. Wide, North: Satya Prakash

Last Date and Time for submission of
Date of E- Auction 06.03.2024

Bidders are advised to visit the website (www.mstcecommerce.com) of our Assistance Please call MSTC HELPDISK No. 033-22901004 and other h with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for E and photograph of the property and auction terms and conditions please v line number '18001025026' and '011-41106131'.

Bidders are advised to use Property ID Number mentioned above while search

Date : 02-02-2024

Place: Firozabad

इंडियन बैंक

इलाहाबाद

[Ap
Sale h

E-Auction Sale Notice for Sale of Financial Assets and Enforcement of Security Interest (Enforcement) I Notice is hereby given to the pub the below described immovable P Physical/Symbol Possession of P Creditor, will be sold on "As is Wh 10:00 AM TO 02:00 PM, for the re Borrower(s) and Guarantor(s). Th property/ies is furnishing below.

Last Date and Time for sub

Name of the Borrower/
Mortgagor/
Guarantor & Address.

New Agra Branch (Address:

Mrs. Sarla Devi W/o Pawan Kun Jain Address-1. 30/52, Kumi Pada near Jain Mandir, Chhipit Agra, Address-2. H. No. 47 Khue Residency, Semri, Deori Ro Agra, Alok Jain S/o Pawan Kur Jain, Address-1. 30/52, Kumi



केन्द्र सरकार, उत्तरी क्षेत्र, रा.रा. क्षेत्र दिल्ली के समक्ष
कम्पनी अधिनियम, 2013, कम्पनी अधिनियम, 2013
की धारा 13 (4) तथा कंपनी (निगमन) नियमावली,
2014 के नियम 30 (5), 30 (6) के मामले में
तथा

लॉन्गफैड फिन्टेक प्राइवेट लिमिटेड जिसका पंजीकृत कार्यालय
बी-140, ओखला इंडस्ट्रियल एरिया, फेज-1, नई दिल्ली,
भारत, 110020 में है, के मामले में

..... आवेदक
एतद्वारा आम जनता को सूचित किया जाता है कि "रा.रा. क्षेत्र
दिल्ली" से "महाराष्ट्र राज्य" में उसके पंजीकृत कार्यालय को
परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 14
दिसम्बर, 2023 को आयोजित असाधारण आम सभा में परित
विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेण्डम ऑफ
एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम,
2013 की धारा 13 के अंतर्गत यह कंपनी केन्द्र सरकार के
पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से
यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए-21
पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र
दखिल करें अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में
आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की
प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ
पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, के पते,
क्षेत्रीय निदेशक, उत्तरी क्षेत्र, बी-2 विंग, 2रा तल, पं.दीन दयाल
अन्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में
जमा करें या जमा कराएं या पंजीकृत डाक से भेजें:
बी-140, ओखला इंडस्ट्रियल एरिया, फेज-1, नई दिल्ली,
भारत, 110020

कृते एवं के लिये
लॉन्गफैड फिन्टेक प्राइवेट लिमिटेड
हस्ता./-
पुनीत अग्रवाल
तिथि: 02.02.2024 (पूर्ण-कालिक निदेशक)
स्थान: दिल्ली DIN:03244235

प्रपत्र सं. आईएनसी-26

[कंपनी (निगमन) नियमावली, 2014

के नियम 30 के अनुपालन में]

केन्द्र सरकार, उत्तरी क्षेत्र,

रा.रा. क्षेत्र दिल्ली के समक्ष

कम्पनी अधिनियम, 2013 कम्पनी अधिनियम,

2013 की धारा 13 (4) तथा कंपनी (निगमन)

नियमावली, 2014 के नियम 30 (5), 30 (6)

के मामले में

तथा

विनायक इंडस्ट्रियल रिसोर्सेस लिमिटेड जिसका

पंजीकृत कार्यालय 304, सत्या मैशन, रणजीत नगर

कॉमर्सियल कॉम्प्लेक्स, पश्चिम दिल्ली, भारत, 110008

में है, के मामले में

..... आवेदक

एतद्वारा आम जनता को सूचित किया जाता है कि "रा.रा.

क्षेत्र दिल्ली" से "उत्तर प्रदेश राज्य" में उसके पंजीकृत

कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने

के लिए 28 अगस्त, 2023 को आयोजित असाधारण आम

सभा में परित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेण्डम ऑफ

एसोसिएशन के परिवर्तन की पुष्टि के लिए कंपनी अधिनियम,

2013 की धारा 13 के अंतर्गत यह कंपनी केन्द्र सरकार के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से

यदि किसी व्यक्ति का हित प्रभावित होता हो, वे एमसीए-21

पोर्टल (www.mca.gov.in) पर निवेशक शिकायत प्रपत्र

दखिल करें अथवा उसके नीचे वर्णित पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ

इस सूचना के प्रकाशन की तिथि से चौदह दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख

करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, के पते: बी-2 विंग, 2रा तल, पर्वारण भवन,

सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजें:

304, सत्या मैशन, रणजीत नगर कॉमर्सियल कॉम्प्लेक्स,

पश्चिम दिल्ली, भारत, 110008

कृते एवं के लिये,

विनायक इंडस्ट्रियल रिसोर्सेस लिमिटेड

हस्ता./- (निदेशक)

तिथि : 02.02.2024

प्रियंका जैन (निदेशक)

बंद लिंक: <https://www.ibbi.gov.in/home/downloads>
एतद्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, कोर्ट-II, नई दिल्ली ने 23 जनवरी 2024 को श्री वैभव सिंगल (मैसर्स आज़ाद इम्पेक्ट प्राइवेट लिमिटेड के व्यक्तिगत गारंटर) के खिलाफ दिवालिया समाधान प्रक्रिया शुरू करने का आदेश दिया है।
श्री आकाश गोयल (मैसर्स आज़ाद इम्पेक्ट प्राइवेट लिमिटेड के व्यक्तिगत गारंटर) के लेनदारों को इसके द्वारा 23 फरवरी 2024 को या उससे पहले प्रमाण के साथ अपने दावे प्रविष्टि: संख्या 6 में उल्लेखित पते पर समाधान प्रोफेशनल को प्रस्तुत करने के लिए कहा जाता है।
लेनदार इलेक्ट्रॉनिक साधनों से या व्यक्तिगत तरीके से प्रमाण के साथ, डाक द्वारा या इलेक्ट्रॉनिक साधनों से अपने दावे के दूरे या भ्रमक प्रमाण प्रस्तुत करने पर जुर्माना किया जा सकता है।
दिनांक : 02.02.2024 समाधान प्रोफेशनल, श्री आकाश गोयल (व्यक्तिगत गारंटर) के मामले में
स्थान : नई दिल्ली पंजीकरण संख्या: IBBI/PA-001/IP-P00966/2017-2018/11587

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHRI VISHNU EATABLES (INDIA) LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	SHRI VISHNU EATABLES (INDIA) LIMITED
2.	Date of Incorporation of Corporate Debtor	29/03/1996
3.	Authority under which Corporate Debtor is Incorporated/Registered	ROC DELHI
4.	Corporate Identity Number of Corporate Debtor	U15312DL1996PLC077680
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	812, D MALL, 8TH FLOOR NETAJI SUBHASH PALACE, PITAMPURA, NEW DELHI - 110034
6.	Date of closure of Insolvency Resolution Process	16/01/2024
7.	Liquidation commencement date of Corporate Debtor	16/01/2024 ORDER RECEIVED 01/02/2024
8.	Name and Registration number of the Insolvency professional acting as Liquidator	IBBI/PA-003/IP-N00377-C01/2017-2018/10143
9.	Address and E-mail of the Liquidator, as registered with the Board	GG1/144/C VIKAS PURI, NEAR PVR CINEMA, NEW DELHI - 110018 psgurleensoni@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	GG1/144/C VIKAS PURI, NEAR PVR CINEMA, NEW DELHI 110018 lliquidationvishnu@gmail.com
11.	Last date for submission of Claims	15 th February, 2024

Notice is hereby given that the National Company Law Tribunal Court II, New Delhi) has ordered the commencement of liquidation of the SHRI VISHNU EATABLES (INDIA) LIMITED on 16/01/2024 [date of passing of order of liquidation under section 33 of the Code].

The stakeholders of SHRI VISHNU EATABLES (INDIA) LIMITED are hereby called upon to submit their claims with proof on or before 15th February, 2024 [the date falling thirty days from the liquidation commencement date], to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims in form D with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Form C for OC. For Employees/workman form E. any other in Form G. Web link : <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : PRABHJIT SINGH SONI
Date and place: : NEW DELHI THE 1ST FEBRUARY, 2024

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner

कार्यकारी समिति के सदस्यों के लिए नि और सीएन नं. 31009/2016 शीपक अ मामले में माननीय दिल्ली उच्च न्याया संदर्भित आरक्षित श्रेणियों से सहित, जो लेने के लिए रु 1,00,000/- (केवल एक) परिषद के पंजीकृत कार्यालय में 16.02. रु 1,00,000/- (केवल एक लाख रु) sumit.gupta@aepcindia.com पर ई सकते हैं. यह जमा राशि केवल ऐसे सद निर्वाचित होने में सफल हो जायेंगे अथ कर लेते हैं।

इसके अलावा, कार्यकारी समिति के सद सदस्यों के चुनाव में भाग लेने वाले उम्मी फार्म-2 को प्रस्तुत करके, अपना नाम कार्यलय/क्षेत्रीय कार्यलय में दिनांक 19 अतिम तिथि के तीन दिन के भीतर प्रस्तुत तक ई-मेल पते sumit.gupta@aepci निर्धारित समयावधि में नामांकन वाप धनवापसी कर दी जाएगी।

चुनाव लड़ने वाले सदस्य, कृपया परिषद सदस्यों के चुनाव के लिए नामांकन फॉर्म एप्टीपी 2023-28 की प्रक्रिया की हैडबुक (अधिनियम) की धारा 108 के प्रावधानों के कंपनी (प्रबंधन एवं प्रशासन) संशोधन नियम को ई-वोटिंग सुविधा प्रदान करने में प्रसन्न संकल्प, जैसा कि ई-वोटिंग के नोटिस में असाधारण आम बैठक ("रिमोट ई-वोटिंग" वोटिंग सिस्टम के उपयोग से करने तथा लिमिटेड ("एनएसडीएल") द्वारा उपलब्ध अधिनियम तथा नियमावली के नियम 20 गया है।

क) असाधारण आम बैठक के संबंध में दि ईलेक्ट्रॉनिक विधियों से ही संयवहार किया रिमोट ई-वोटिंग दिनांक 27 फरवरी 29 फरवरी, 2024 (बुधवार) को सा के पश्चात रिमोट ई-वोटिंग की अनुमति ग) रिमोट ई-वोटिंग के माध्यम से वोट निर्धारण करने की कट-ऑफ तिथि 23 तिथि को परिषद द्वारा बनाए गए रजिस्टर बैठक में साथ वोट कर सकेंगे।

घ) नोटिस के प्रेषण के पश्चात यदि कोई क तो वह evoting@nsdl.com के माध सकता है।

ङ) सदस्यों से यह अनुरोध है कि वे असा असाधारण आम बैठक में भाग लेने के ई-वोटिंग के दौरान वोट डालने के तरीके

च) असाधारण आम बैठक का नोटिस परिष वेबसाइट www.evoting.nsdl.com प

छ) यदि आप कोई प्रश्न पूछना चाहते हैं तो श्रेयधारकों/सदस्यों द्वारा अक्सर पूछे ज ने-वे संदर्भ प्राप्त कर सकते हैं अथ evoting@nsdl.com को प्रस्

ट्रेड वल्यू, "ए" विंग, चौथा तल, कैमला श्री अमित विशाल, वरिष्ठ प्रबंधक अ evoting@nsdl.com अथवा amity

नम्बर: +91-022-48867000 अथवा माध्यम से वोटिंग करने से संबंधित आपके।

ज) सदस्य, कृपया यह ध्यान दें कि (क) एन ई-वोटिंग माड्यूल को बंद कर दिया जा पश्चात उसमें कोई बदलाव करने की अनु से पूर्व रिमोट ई-वोटिंग के माध्यम से वोट के माध्यम से असाधारण आम बैठक में भा ई-वोटिंग सिस्टम द्वारा पुनः वोट देने के सदस्यों को असाधारण आम बैठक के दौ रिमोट ई-वोटिंग द्वारा पहले अपना वोट उपयोग करने, असाधारण आम बैठक में लेने तथा असाधारण आम बैठक में ई-वो परिषद में अनुरक्षित रजिस्टर में रिकार्ड रि

झ) इसके अलावा कंपनी अधिनियम, 2013 व बैठक के उद्देश्य से रजिस्टर, दिनांक 2 जाएगा।

